



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat,
Jammu/Srinagar

Notification
Jammu 31st January, 2017.

SRO 28.—In exercise of the powers conferred by section 3-B of the Jammu and Kashmir Ministers and Ministers of State Salaries Act, 1956, the Government hereby direct that for rule 3 of the Jammu and Kashmir Ministers' (Sumptuary and Constituency Allowances) Rules, 1987, the following rule shall be substituted, namely,-

"3.Sumptuary and Constituency Allowance.—(1) There shall be paid a sumptuary allowance to each Minister at the following rates, namely,-

- | | |
|------------------------|-----------------|
| (a) Chief Minister | Rs. 60,000 p.m. |
| (b) Ministers | Rs. 55,000 p.m. |
| (c) Ministers of State | Rs. 50,000 p.m. |

(2) There shall be paid a constituency allowance to each Minister at the following rates, namely,-

- | | |
|------------------------|-------------------|
| (a) Chief Minister | Rs. 50,000 p.m. |
| (b) Ministers | Rs. 50,000 p.m. |
| (c) Ministers of State | Rs. 50,000 p.m.." |

This notification shall deem to have come into force with effect from 8th of July, 2016.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice & PA

No.LD(Leg)2006/59

Dated.31-01-2017

Copy to the :-

- (1) All Financial Commissioners .
- (2) Principal Secretary to Hon'ble Chief Minister.
- (3) Principal Secretary to Hon'ble Governor.
- (4) Principal Secretary/Commissioner Secretary/ Secretary to Government _____
- (5) Accountant General, J&K, Jammu.
- (6) Secretary, J&K Legislative Council/Assembly
- (7) Special Secretary to the Chief Secretary..
- (8) Director Information, J&K, Jammu.
- (9) General Manager, Government press, Jammu. He is requested kindly to supply 30 copies of the notification to this Department within one day.
- (10) File concerned.

Ashish Gupta
(Ashish Gupta)
Assistant Legal Remembrancer
Department of Law, J & PA

Tanner
31.01.17